Annexure - VII

கிருஷ்ணகிரி மாவட்ட ஆட்சித்தலைவர் அவர்களின் செயல்முறை ஆணைகள்

முன்னிலை: டாக்டர் வே.க.சண்முகம் இ.ஆ.ப.,

ந.க. 613/2009 (கனிமம்-1) நாள் 27-10-2009

பொருள்: கனிமங்களும் குவாரிகளும் - கிருஷ்ணகிரி மாவட்டம் மற்றும் வட்டம் - கல்லுக்குறிக்கி கிராமம் - புல எண். 399/1 (பகுதி-B) - விஸ்தீர்ணம் 5.00.0 ஹெக்டேர் பரப்பில் - கட்டடம் மற்றும் சாலைப்பணிக்கு பயன்படும் சாதாரண வகை உடைக்கற்கள் மற்றும் ஜல்லி ஆகியவைகள் வெட்டியெடுக்க - டெண்டர் மற்றும் பொது ஏலமுறையில் - குவாரி குத்தகை உரிமம் வழங்கி ஆணையிடப்படுகிறது.

பார்வை:
1. கிருஷ்ணகிரி மாவட்ட அரசிதழ் சிறப்பு வெளியீடு எண் 24 நாள் 08.7.2009.
2. கிருஷ்ணகிரி மாவட்ட அரசிதழ் சிறப்பு வெளியீடு எண் 28 நாள் 29.7.2009.
3. 26.08.2009 நாளிட்ட தினத்தந்தி நாளிதழில் வெளியான பத்திரிக்கை செய்தி.

ஆணை:

பார்வையில் கண்டவாறு கிருஷ்ணகிரி மாவட்ட அரசிதழ் சிறப்பு வெளியீட்டு எண் 24 நாள் 08.7.2009 சிறப்பு வெளியீடு எண் 28 நாள் 29.7.2009 மற்றும் 26.8.2009 நாளிட்ட தினத்தந்தி நாளிதழில், கிருஷ்ணகிரி மாவட்டத்தில் உள்ள அரசு புறம்போக்கு நிலங்களில் அமைந்துள்ள கட்டடம் மற்றும் சாலை அமைக்க பயன்படும் சாதாரணவகைக்கற்களை வெட்டி எடுத்து செல்ல டெண்டர் மற்றும் பொது ஏலம் முறையில் குவாரி குத்தகை வழங்குவது குறித்து அறிக்கை வெளியிடப்பட்டது.

மாவட்ட அரசிதழின் அட்டவணையில் கண்டுள்ள வரிசை எண் 13 -ல் குறிப்பிட்டுள்ள கிருஷ்ணகிரி வட்டம், கல்லுக்குறிக்கி கிராமம் புல எண். 399/1 (பகுதி-B) - ல் 5.00.0 ஹெக்டேர் பரப்பில் உள்ள கல் குவாரிக்கு குத்தகை ஐந்து வருடம் உரிமம் வழங்க டெண்டருடன் இணைந்த பொது ஏலம் 02.09.2009 அன்று காலை 11.00 மணிக்கு தொடங்கி மாவட்ட வருவாய் அலுவலர், கிருஷ்ணகிரி மற்றும் துணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, கிருஷ்ணகிரி ஆகியோரால் நடத்தப்பட்டது.

1959 ஆம் ஆண்டுயை தமிழ்நாடு சிறுவகைக்கனிம சலுகை விதிகள் எண். 8(5) (i) ன்படி முதலில் பொது ஏலம் நடத்தப்பட்டது. பொது ஏலத்தில் இரண்டு நபர்கள் கலந்து கொண்டனர். கீழ்கண்ட நபர்கள் அவர்களுக்கு எதிரே குறிப்பிட்ட குத்தகைத் தொகைக்கு ஏலம் கேட்டனர்.

வ. எண்	ஏலதாரர் பெயர்	ஏலத் தொகை
1.	எம். இராம கிருஷ்ணன்	13,00,000/-
2.	எஸ். மாதேசன்	ஏலம் கோரவில்லை

திரு. எம்.இராம கிருஷ்ணன் என்பவர் அதிகபட்ச ஏலத் தொகையாக ரூ. 13,00,000/-க்கு ஏலம் கேட்டார்.

இக்குவாரிக்கு இரண்டு டெண்டர் மனுக்கள் பெறப்பட்டது. டெண்டர் மனுதாரர் அவருக்கு எதிரே குறிப்பிட்ட குத்தகைத் தொகைக்கு டெண்டர் கோரியிருந்தார்.

வ. எண்	டெண்டர் மனுதாரர் பெயர்	டெண்டர் தொகை
1.	எம். இராம கிருஷ்ணன்	2,00,000/-
2.	எஸ். மாதேசன்	3,50,000/-

இதில் அதிக பட்ச டெண்டர் தொகையாக ரூ 3,50,000 /- (ரூபாய் மூன்று லட்சத்து ஐம்பதாயிரம் மட்டும்) திரு எஸ். மாதேசன் என்பவர் குறிப்பிட்டிருந்தார்.

திரு. எம். இராமகிருஷ்ணன் என்பவர் கோரிய ஏலத் தொகையான ரூ. 13,00,000/- (ரூபாய் பதிமூன்று லட்சத்து மட்டும்) அதிகபட்ச குத்தகை தொகையாகும். இத்தொகையானது இக்குவாரிக்கு நிர்ணயிக்கப்பட்ட ஒருமுறை குத்தகைத் தொகையான ரூ. 12,00,000/- (பனிரெண்டு இலட்சம்) ஐ விட அதிகமான தொகையாகும். எனவே திரு. எம். இராமகிருஷ்ணன் என்பவர் அதிகபட்ச ஏலத் தொகை கேட்டவர் என அறிவிக்கப்பட்டது. 1959 ஆம் ஆண்டைய தமிழ்நாடு சிறுவகைக் கனிம சலுகை விதிகள், எண் 8 (5) (b) (vi) ன்படி மேற்கண்ட நபர் அதிகபட்ச குத்தகை தொகையில் 10 சதவீத தொகையான ரூ 1,30,000 /- ரொக்கமாக பெற்றுக் 3.9.2009 அன்று பாரத வங்கி, கிருஷ்ணகிரி கிளையில் செலான் மூலம் செலுத்தப்பட்டுள்ளது.

1959 ஆம் வருட தமிழ்நாடு சிறுகனிம சலுகை விதிகள் எண் 8 (5) (பி) (vii) ன்படி அதிக தொகைக்கு ஏலம் கேட்ட நபர் மீதமுள்ள 90 சதவீத குத்தகை தொகை ரூ 11,70,000/- யில்

177

ரூ 11,45,000/– பாரத வங்கி, கிருஷ்ணகிரி கிளையில் 09.09.2009 அன்று செலுத்தி அசல் சலானை இவ்வலுவலகத்தில் சமர்பித்துள்ளார். பிணைவைப்புத் தொகை ரூ 25,000/– ஐ பாரத வங்கி கிருஷ்ணகிரி கிளையில் 9.9.2009 அன்று சலான் மூலம் செலுத்தப்பட்டுள்ளது.

இக்குவாரிக்கு நிர்ணயிக்கப்பட்ட குத்தகை தொகை (Upset price) ரூ. 12,00,000/– (பனிரெண்டு இலட்சம்) ஐ விட அதிகக் குத்தகை தொகைக்கு ஏலம் கேட்கப்பட்டுள்ளதால் கிருஷ்ணகிரி வட்டம் கல்லுக்குறிக்கி கிராமம், புல எண். 399/1 (பகுதி–B) விஸ்தீர்ணம் 5.00.0 ஹெக்டேர் பரப்பில் அமைந்துள்ள ஏற்கனவே கல் உடைக்கப்பட்ட கல் குவாரிக்கு அதிகபட்ச குத்தகை தொகை ஏலம் கேட்ட திரு. எம். இராமகிருஷ்ணன் என்பவருக்கு 1959 ஆம் ஆண்டு தமிழ்நாடு சிறுவகைக் கனிமச்சலுகை விதிகள் எண் 8 (6) (பி)–ன்படி ஐந்து ஆண்டுகளுக்கு ஏலத்தை ஊர்ஜிதம் செய்து குவாரி குத்தகை உரிமம் வழங்கி ஆணையிடப்படுகிறது.

ஒ/ப 2/3

இணைப்பு: நிபந்தனைகள்.

மாவட்ட ஆட்சியர்,
கிருஷ்ணகிரி.

பெறுநர், 27/10/09

27/10/09

திரு எம். இராமகிருஷ்ணன்,
த/பெ. முனியப்பன்,
சின்ன மேலுப்பள்ளி,
பெத்த மேலுப்பள்ளி அஞ்சல்
கிருஷ்ணகிரி வட்டம் மற்றும் மாவட்டம்.

27/10/09

நகல்: 1)வருவாய் கோட்டாட்சியர்,கிருஷ்ணகிரி
2) வட்டாட்சியர், கிருஷ்ணகிரி.

நகல் பெற்றுக்கொண்டேன்

M ராமகிருஷ்ணன்

2/11/2009.

-179-

நிபந்தனைகள்

1.	இவ்வாணையுடன் குத்தகை ஒப்பந்த பத்திர வரைவு நகல் மற்றும் குத்தகை பகுதியை காட்டும் புலவரைபடம் இணைத்து அனுப்பப்படுகிறது. இவற்றில் குத்தகையாளர் கையொப்பமிட்டு ஒப்படைக்கு வேண்டும்.
2.	காப்புத் தொகையாக ரூ. 1,30,000 /—க்கு செலான் மூலம் செலுத்தி துணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, கிருஷ்ணகிரி அலுவலகத்தில் ஒப்படைக்க வேண்டும்.
3.	குத்தகைதாரர் பரப்பு வரியாக ரூ. 2,500/—ஐ செலான் மூலம் செலுத்தி துணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, கிருஷ்ணகிரி அலுவலகத்தில் ஒப்படைக்க வேண்டும்.
4.	மாவட்ட ஆட்சியருடன் குத்தகை ஒப்பந்த பத்திரம் நிறைவேற்ற ரூ 25,500/— மதிப்புள்ள நீதிசாரா முத்திரைத்தாள் பெற்று உடனடியாக துணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, கிருஷ்ணகிரி அலுவலகத்தில் ஒப்படைக்க வேண்டும்.
5.	இவ்வாறு முத்திரைத்தாள்கள் காப்புத் தொகை, பரப்பு வரி செலுத்திய செலான் ஆகியவைகளை சமர்ப்பிப்பதற்கு தாமதம் செய்தால் குத்தகை உரிமம் ரத்து செய்யப்படுவதோடு குத்தகைதாரரால் செலுத்தப்பட்ட அனைத்து தொகைகளும் அரசுக்கு ஆதாயமாக்கப்படும்.
6.	மாவட்ட ஆட்சியர் முன்பு குறிப்பிடும் நாளில் குத்தகை ஒப்பந்த பத்திரம் நிறைவேற்றி கையொப்பமிட வேண்டும்.
7.	இவ்வாணையில் குறிப்பிடப்பட்ட ஆவணங்களை 30 தினங்களுக்குள் ஒப்படைக்க வேண்டும். தவறும் பட்சத்தில் குத்தகையாளர் செலுத்தியுள்ள தொகை அனைத்தும் அரசிற்கு ஆதாயமாக்கப்படுவதுடன், குத்தகை பகுதியை மறு ஏலத்திற்கு விடவும் நடவடிக்கை எடுக்கப்படும்.
8.	குத்தகை ஒப்பந்த பத்திரம் நிறைவேற்றியவுடன் ஒப்பந்த பத்திரத்தை சம்பந்தப்பட்ட சார்பதிவாளர் அலுவலகத்தில் 90 நாட்களுக்குள் பதிவு செய்து, பதிவு செய்த ஒப்பந்த பத்திர நகலை துணை இயக்குநர் புவியியல் மற்றும் சுரங்கத்துறை, கிருஷ்ணகிரி அவர்களிடம் ஒப்படைக்க வேண்டும். அவ்வாறு பதிவு செய்ய தவறினால், குத்தகை உரிமம் ரத்து செய்ய நடவடிக்கை எடுக்கப்படும். குத்தகை ஒப்பந்தப்பத்திரத்தை பதிவு செய்ய சம்பந்தப்பட்ட சார்பதிவாளர் அலுவலகத்தில் ஒப்படைத்து அதனை பெற்று துணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, கிருஷ்ணகிரி அலுவலகத்தில் சமர்ப்பித்த பின்னரே கட்டடம் மற்றும் சாலைப்பணிக்கு பயன்படும் சாதாரண வகை உடைக்கற்கள் மற்றும் ஜல்லி எடுத்துச் செல்ல நடைச்சீட்டுகள் வழங்கப்படும்.
9.	குத்தகைதாரர் தனது சொந்த பொறுப்பில் குத்தகைப் பகுதிக்கு செல்ல பாதை வழிகளை அமைத்துக்கொள்ள வேண்டும்.
10.	குத்தகைதாரர் குவாரியின் புல எண் பரப்பு குத்தகைதாரர் பெயர் குத்தகை ஆணை

	எண், குத்தகைக்காலம் போன்ற விபரங்களை குறிக்கப்பட்ட தகவல் பலகையை தமது சொந்த செலவில் குவாரிக்கு நுழையும் இடத்தில் வைக்க வேண்டும்.
11.	1952 ஆம் ஆண்டு சுரங்கச் சட்டம் மற்றும் அதன் கீழ் வரையறுக்கப்பட்ட விதிகள் 1961 ஆம் ஆண்டு மெட்டாலிபெஸ்மைன்ஸ் ரெகுலேசன் 1936 ஆம் ஆண்டு சம்பளம் வழங்குதல் சட்டம், 1884 ஆம் ஆண்டு இந்திய வெடிப்பொருட்கள் சட்டம், 1936 ஆம் ஆண்டு குறைந்தபட்ச ஊதிய சட்டம், தமிழ்நாடு வருவாய் வசூலிப்பு சட்டம் 1864 மற்றும் 1959 ஆம் ஆண்டு தமிழ்நாடு சிறுவகைக் கனிம சலுகை விதிகள் ஆகியவற்றின் சரத்துகளுக்கு உட்பட்டு குத்தகையாளர் குவாரி செய்ய வேண்டும்.
12.	தமிழ்நாடு சிறுகனிமச் சலுகை விதிகள் 1959–ஆம் வருடத்திய இணைப்பு XII மற்றும் XIII–ல் உள்ள படிவங்களில் இசைவாணைச்சீட்டு மற்றும் நடைச்சீட்டினைத் தயார் செய்து அவற்றில் மாவட்ட ஆட்சியத்தலைவரால் அதிகாரம் வழங்கப்பட்ட அலுவலரின் கையொப்ப முத்திரை மற்றும் அலுவலக முத்திரைகள் பெற்ற குவாரியிலிருந்து குண்டுக்கல், கட்டுக்கல், சக்கை மற்றும் ஜல்லி ஆகியவற்றை வெளியில் எடுத்துச் செல்லும் ஒவ்வொரு வாகனத்திற்கும் ஒவ்வொரு நடைக்கும் வழங்பட வேண்டும், குண்டுக்கல், கட்டுக்கல், சக்கைக்கல் ஜல்லி ஆகியவற்றை ஏற்றிச் செல்லும் ஒவ்வொரு வாகனமும் அதனைச் சோதனைச் செய்வதற்கு அதிகாரம் பெற்ற அலுவலர் சோதனைச் செய்யும்போது நடைச்சீட்டினைக் காண்பிக்க வேண்டும். இசைவாணைச்சீட்டு மற்றும் நடைச்சீட்டின் நகல்களை குவாரியில் வைத்திருக்க வேண்டும். முறையான இசைவாணைச்சீட்டு மற்றும் நடைச்சீட்டுகள் இல்லாமல் கனிமங்களை ஏற்றிச் செல்லும் வாகனங்கள் 1959–ம் வருடத்திய தமிழ்நாடு சிறுகனிமச் சலுகை விதிகள் மற்றும் சுரங்கங்கள் மற்றும் கனிமங்கள் (அபிவிருத்தி மற்றும் ஒழுங்குமுறை) சட்டம், 1957–ன்படி கைப்பற்றப்பட்டு குத்தகைதாரர் மீது நடவடிக்கை எடுக்கப்படும். குவாரிக் குத்தகையும் ரத்து செய்ய நடவடிக்கை எடுக்கப்படும்.
13.	குத்தகை நிபந்தனைகளை மீறி குத்தகையாளர் கட்டடம் மற்றும் சாலைப்பணிக்கு பயன்படும் சாதாரண வகை உடைக்கற்கள் மற்றும் ஜல்லி வெட்டியாலோ அல்லது எடுத்துச் சென்றாலோ தமிழ்நாடு சிறுவகைக் கனிம சலுகைவிதிகள் 1959 மற்றும் சுரங்கங்களும் கனிமங்களும் (அபிவிருத்தி மற்றும் ஒழுங்குமுறை) சட்டம் 1957 ஆகியவற்றில் உள்ள குற்ற தடுப்புப் பிரிவின்படி தண்டனை வழங்கவும் அபராதம் விதிக்கவும் நடவடிக்கைகள் மேற்கொள்ளப்படும்.
14.	சாதாரண கற்கள் வெட்ட வழங்பப்பட்ட கல் குவாரியில் அருத்து மெருகேற்றி கட்டுமானப்பணிக்கு பயன்படும் கற்துண்டங்கள் வெட்டக்கூடாது. ஆவ்வாறு கிரானைட் கற்கள் கிடைக்குமானால் கல் குவாரி செய் வழங்கப்பட்ட குத்தகை உரிமத்தை ரத்து செய்ய நடவடிக்கை எடுக்கப்படும்.
15.	குத்தகைதாரர் குழந்தை தொழிலாளர் எவரையும் குவாரிப்பணிக்கு அமர்த்தக்கூடாது.

16.	குத்தகைதாரர் இந்திய வெடிமருந்து சட்டம் 1884 (Central Act IV of 1884)–ன்படி உரிய வெடிமருந்து லைசன்ஸ் பெற்று பாறைகளை வெடிவைத்து உடைக்க வேண்டும். தவறும் பட்சத்தில் குத்தகைதாரர் கடும் தண்டனைக்கு உள்ளாக வேண்டியிருக்கும்.
17.	குத்தகை காலம், குத்தகை ஒப்பந்தப்பத்திரம் நிறைவேற்றும் நாளிலிருந்து ஐந்து ஆண்டுகளாகும்.
18.	குத்தகை இடத்திற்கு அருகிலுள்ள குடியிருப்புகள், கட்டிடங்கள், நீர்நிலைகள், குளங்களின் கரைகள், மரங்கள், சாலைகள், வண்டிப்பாதைகள், நடைபாதைகள் மற்றும் இதர பொதுச் சொத்துக்களுக்கு பாதகமில்லாமல் குவாரி செய்ய வேண்டும்.
19.	குத்தகை இடத்திற்கு அருகாமையில் உள்ள பட்டாதாரர்கள் மற்றும் பொது மக்களுக்கு பாதகமில்லாமல் குவாரி செய்ய வேண்டும்.
20	குத்தகை இடத்திற்கு அருகிலுள்ள ரயில்பாதைகள், சாலைகள், மினசாரம் மற்றும் தொலைபேசி லைன்களுக்கு 50 மீட்டரும், குடியிருப்பு பகுதியிலிருந்து 300 மீட்டரும், நடைபாதைகள், கிராம சாலைகளுக்கு 10 மீட்டரும் பாதுகாப்புத் தூரமாக விட்டு குவாரி செய்ய வேண்டும்.
21.	மாவட்ட ஆட்சியத்தலைவர் (அல்லது) அரசால் அதிகாரம் வழங்கப்பட்ட அலுவலர் குத்தகை இடத்தைப் பார்வையிடவும், குவாரி பதிவேடுகள், ஆவணங்கள் மற்றும் கணக்கை சரிபார்க்கவும் அனுமதிக்க வேண்டும். இது சம்மந்தமாக அவர்கள் கோரும் அனைத்து விவரங்களையும் வழங்க வேண்டும்.
22	சுற்றுப்புற சூழ்நிலை பாதுகாப்பு, கனிம பாதுகாப்பு, தெரிழிலாளர் பாதுகாப்பு முதலியவற்றைக் கருத்தில் கொண்டு விஞ்ஞான அடிப்படையில் திறமையுடன் முறையாகக் குவாரி செய்ய வேண்டும்.
23	மாவட்ட ஆட்சித்தலைவர் மற்றும் புவியியல் மற்றும் சுரங்கத்துறை, ஆணையர் ஆகியோரால் அதிகாரம் வழங்கப்பட்ட அலுவலரை மேலே பத்தி (21)–ல் குறிப்பிட்டுள்ள நிபந்தனைகள் தொடர்பாகவும், மேற்கண்ட அலுவலர்களின் ஆணையை நிறைவேற்றவும் குத்தகை இடத்தைப் பார்வையிட அனுமதிக்க வேண்டும்.
24	குத்தகை ஒப்பந்தப்பத்திரம் நிறைவேற்றிய பின்பு அதனை பதிவு செய்வதற்கு முன்பு குத்தகை வழங்கப்பட்ட இடத்தில் குவாரி மற்றும் இது சம்பந்தப்பட்ட வேலைகளைத் தொடங்கக்கூடாது.
25	குத்தகை வழங்கப்பட்டுள்ள இடத்திற்குள் எல்லையிலிருந்து 7.5 மீட்டர் துாரத்திற்குள் குவாரி செய்யக் கூடாது.
26	குத்தகை ஒப்பந்தப்பத்திரத்துடன் இணைத்துள்ள வரைபடத்தில் காட்டியுள்ள குத்தகை இடத்தைக் சுற்றிலும் எல்லைக்கற்கள் நட்டு அவற்றைச் சரியானபடி பராமரிக்க வேண்டும்.

27	குத்தகை ஒப்பந்தப்பத்திரத்தில் குறிக்கப்படாத வேறு ஏதாவதொரு கனிமம் கிடைத்தால், அதனை சம்பந்தப்பட்ட அலுவலரின் அனுமதியைப் பெறாமலும், அதற்குரிய சீனியரோஜ் தொகையைச் செலுத்தாமலும் எடுக்கக்கூடாது. புதிய கனிமம் கிடைத்த விவரத்தை 30 தினங்களுக்குள் தெரிவிக்காமல் எடுத்துச் சென்றால் இக்குற்றத்திற்கு அந்த கனிமத்திற்குரிய சாதாரண சீனியரேஜ் கட்டணத்தைப்போல் 15 மடங்குவரை மாவட்ட ஆட்சித்தலைவரால் அபராதம் விதித்து வசூலிக்கப்படும்.
28	குத்தகை காலம் முடிந்த பிறகு, குத்தகை இடத்திலிருந்து குண்டுக்கள், கட்டுக்கல், சக்கை மற்றும் ஜல்லியை வெளியில் எடுத்துச் செல்ல குத்தகைதாரருக்கு உரிமையில்லை.
29	குத்தகை காலம்முடிந்த பிறகு குத்தகை இடத்தில் எஞ்சின், மெஷின் போன்ற எந்தவிதமான பொருட்களையும் வைத்திருக்கக்கூடாது. அவற்றை குத்தகை காலத்தில் கடைசி நாளன்று எடுத்துச் சென்றுவிட வேண்டும்.
30	குத்தகையை வேறு எவருக்கும் உள் குத்தகைக்கு விடக் கூடாது.
31	குவாரி செய்வதில் இழப்பு ஏற்படின் நஷ்டயீடு கேட்கக்கூடாது.
32	குவாரியில் வேலை செய்யும் தொழிலாளர்களுக்கு மற்றும் இதர நபர்களுக்கு விபத்து ஏதாவது ஏற்படின் அதற்கு முழுப் பொறுப்பினையும் குத்தகைதாரரைச்சேரும். இதற்கு அரசு பொறுப்பல்ல.
33	அரசுக்கு செலுத்த வேண்டிய தொகையை உரிய காலத்திற்குள் செலுத்தவில்லை என்றால் அத்தொகை 24% அல்லது அரசால் அவ்வப்போது நிர்ணயிக்கப்படும் வீதத்தில் வட்டியுடன் வசூலிக்கப்படும்.
34	அரசுக்கு செலுத்த வேண்டிய பாக்கித் தொகை தமிழ்நாடு வருவாய் வசூல் சட்டம் 1864–ன் கீழ் வசூலிக்கப்படும்.
35	அரசின் அவ்வப்போதைய ஆணைகளுக்கேற்ப நிபந்தனைகளை மாற்றி அமைக்கவோ, நீக்கவோ கூடுதலாக சேர்க்கவோ, மாவட்ட ஆட்சித்தலைவருக்கு அதிகாரம் உண்டு.

மேற்கண்ட நிபந்தனைகள் எதுவும் மீறப்பட்டால் குத்தகையை ரத்து செய்ய நடவடிக்கை மேற்கொள்ளப்படும் என அறிவிக்கப்படுகிறது.

இணைப்பு:1) வரைவு குத்தகை ஒப்பந்த ஆவண நகல்,
2) குத்தகை வழங்கும் பகுதியை காட்டும் புலப்படம்.

ஒ/ம 3/3

மாவட்ட ஆட்சியர்,
கிருஷ்ணகிரி.

27/10/09

27/10/09

27/10/09

Annexure - VIII

-183-

ந.க.எண்.164/2018/கனிமம்

மாவட்ட ஆட்சியர் அலுவலகம்,
(புவியியல் மற்றும் சுரங்கத்துறை),
கிருஷ்ணகிரி மாவட்டம்,
கிருஷ்ணகிரி.
நாள் .02.2018

குறிப்பாணை

பொருள்: கனிமங்களும் குவாரிகளும் - சிறுகனிமம் - சாராரண கற்கள் கிருஷ்ணகிரி மாவட்டம் மற்றும் வட்டம் - கல்லுக்குறுக்கி கிராமம் அரசு புல எண் 399/1 (பகுதி-பி) ல் 1.00.0 ஹெக்டேர் பரப்பளவில் அரசு நிலத்தில் அமைந்துள்ள சாதாரண கற்குவாரிக்கு டெண்டருடன் இணைந்த ஏல முறையில் குத்தகை வழங்க டெண்டர்/பொது ஏலம் நடத்தப்பட்டது - பொது ஏலத்தில் அதிக தொகை கோரிய திரு.வி.ராஜேஷ், த/பெ.வெங்கட்ராமன், கதவு எண்.3/245 ஆசாத்நகர், வெங்கடாபுரம், கிருஷ்ணகிரி மாவட்டம் என்பவருக்கு சாதாரண கற்குவாரி குத்தகை வழங்குதல் தொடர்பாக அங்கீகரிக்கப்பட்ட சுரங்கத்திட்டம், தமிழ்நாடு மாநில சுற்றுச்சூழல் பாதிப்பு மதிப்பீட்டு ஆணையத்தின் தடையின்மைச் சான்று மற்றும் தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரிய இசைவு ஆகியவற்றை பெற்று வழங்க கோருதல் - தொடர்பாக.

பார்வை:
1. கிருஷ்ணகிரி மாவட்ட அரசிதழ் சிறப்பு வெளியீடு எண்.01நாள்: 19.01.2018.
4. 03.02.2018 அன்று தினமணி நாளிதழில் வெளியிடப்பட்ட பத்திரிக்கை செய்தி.
2. திரு.வி.ராஜேஷ், த/பெ.வெங்கட்ராமன், கதவு எண்.3/245 ஆசாத்நகர், வெங்கடாபுரம், கிருஷ்ணகிரி மாவட்டம் என்பவரது டெண்டர் விண்ணப்பம் நாள்: 07.02.2018

கிருஷ்ணகிரி மாவட்டம் மற்றும் வட்டம், கல்லுகுறுக்கி கிராமம் அரசு புல எண் 399/1 (பகுதி-பி)ல் 1.00.0 ஹெக்டேர் பரப்பளவில் அமைந்துள்ள சாதாரண கற்குவாரிக்கு ஐந்து ஆண்டுகளுக்கு குவாரி குத்தகை வழங்குவது தொடர்பாக 07.02.2018 அன்று நடைபெற்ற பொது ஏலத்தில் திரு.வி.ராஜேஷ், த/பெ.வெங்கட்ராமன், கதவு எண்.3/245 ஆசாத்நகர், வெங்கடாபுரம், கிருஷ்ணகிரி மாவட்டம் என்பவர் அரசு நிர்ணயம் செய்த குறைந்தபட்ச குத்தகை தொகையை விட அதிக தொகையான ரூ.36,00,000/- (ரூபாய் முப்பத்து ஆறு லட்சம் மட்டும்)ஐ பொது ஏலத்தில் கோரியதால் அவருக்கு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959ன் வதி 8(6)(b)-ன்படி அவருக்கு கீழ்க்கண்ட நிபந்தனைகளுடன் குவாரி குத்தகை வழங்க உத்தேசிக்கப்பட்டுள்ளது.

(i) குவாரி குத்தகை வழங்க உத்தேசிக்கப்பட்டுள்ள குவாரிக்கு அருகிலுள்ள பட்டா நிலங்களுக்கு 7.5 மீட்டர் பாதுகாப்பு இடைவெளியும், அரசு நிலங்களுக்கு 10 மீட்டர் பாதுகாப்பு இடைவெளியும் விட்டு குவாரிப்பணி செய்யவேண்டும்.

(ii) அருகிலுள்ள கிராம சாலைகளுக்கு 10 மீட்டர் பாதுகாப்பு இடைவெளியும், இதர நெடுஞ்சாலைகளுக்கு 50 மீட்டர் பாதுகாப்பு இடைவெளியும் விட்டு குவாரிப்பணி செய்யவேண்டும்.

2. எனவே, கிருஷ்ணகிரி மாவட்டம் மற்றும் வட்டம், கல்லுக்குறுக்கி கிராமம் அரசு புல எண் 399/1 (பகுதி-பி)ல் 1.00.0 ஹெக்டேர் பரப்பளவில் புல வரைபடத்தில் குறிப்பிட்டுள்ள பகுதியில் குவாரி குத்தகை ஒப்பந்த ஆவணம் நிறைவேற்றும் நாளிலிருந்து ஐந்து ஆண்டுகளுக்கு சாதாரண கற்கள் வெட்டியெடுக்க குவாரி குத்தகை வழங்குதல் தொடர்பாக தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959ன் விதி 41 மற்றும் 42 ஆகியவற்றில் கண்டுள்ள காலவரையறைக்குள் அங்கீகரிக்கப்பட்ட சுரங்கத்திட்டம், தமிழ்நாடு மாநில சுற்றுச்சூழல் பாதிப்பு மதிப்பீட்டு ஆணையத்தின் இசைவு மற்றும் தமிழ்நாடு மாசுகட்டுப்பாட்டு வாரிய இசைவு ஆகியவற்றை சமர்ப்பிக்கவேண்டும் என திரு.வி.ராஜேஷ், த/பெ.வெங்கட்ராமன், என்பவருக்கு தெரிவிக்கப்படுகிறது.

3. உரிய காலத்தில் மேற்கண்ட ஆவணங்களை சமர்ப்பிக்க தவறினால் விதிகளின்படி உரிய நடவடிக்கை எடுக்கப்படும் எனவும், தெரிவிக்கப்படுகிறது.

4. மேற்கூறிய ஆவணங்களை சமர்ப்பித்த பின்பு குவாரி குத்தகை வழங்கப்பட்டு குவாரி குத்தகை ஒப்பந்த ஆவணம் நிறைவேற்றிய பின்பே மேற்கண்ட புலத்தில் குவாரிப்பணிகளை தொடங்கவேண்டும். தவறினால் தமிழ்நாடு சிறுகனிமச் சலுகை விதிகள் 1959ன் விதி 36 (அ)ன்படி உரிய நடவடிக்கை எடுக்கப்படும் எனவும் தெரிவிக்கப்படுகிறது.

இணைப்பு : புல வரைபடம்.

மாவட்ட ஆட்சியர்,
கிருஷ்ணகிரி.

பெறுதல் :

திரு.வி.ராஜேஷ்,
த/பெ.வெங்கட்ராமன்,
கதவு எண்.3/245 ஆசாத்நகர்,
வெங்கடாபுரம், கிருஷ்ணகிரி மாவட்டம்
} பதிவஞ்சலில் ஒப்புகை அட்டையுடன்

நகல் : 1)தலைவர், கிருஷ்ணகிரி மாவட்ட சுற்றுச்சூழல் பாதிப்பு மதிப்பீட்டு ஆணையம், மாவட்ட ஆட்சியர் அலுவலகம், கிருஷ்ணகிரி.

2) ஆணையர், புவியியல் மற்றும் சுரங்கத்துறை, திரு.வி.க. தொழிற்போட்டை, கிண்டி, சென்னை - 32.

Annexure - IX 87

-185-

MINING PLAN

FOR

GRANT OF ROUGH STONE QUARRY LEASE IN GOVERNMENT PORAMBOKE LAND

PROPOSED PERIOD OF MINING 5 YEARS

(Prepared Under Rule 19 (1) Tamil Nadu Minor Mineral Concession Rules, 1959 & As Per Amendment Under Rule 41 & 42)

LOCATION OF THE APPLIED AREA

EXTENT	:	1.00.0Ha.
S. F. No	:	399/1 (PART-B)
VILLAGE	:	KALLUKKURUKKI.
TALUK	:	KRISHNAGIRI.
DISTRICT	:	KRISHNAGIRI.
STATE	:	TAMIL NADU.

APPLICANT

THIRU. V.RAJESH,

S/o. VENKATERAMAN,

No. 3/245, AZATH NAGAR,

VENKATAPURAM,

KRISHNAGIRI TALUK,

KRISHNAGIRI DISTRICT.

PREPARED BY:

S.DHANASEKAR, M.Sc.,

RQP/MAS/225/2011/A

8/3, KULLAPPAN STREET,

OPP,INDIAN BANK LINE,

OMKALLUKKURUKKI TALUK – 636 455,

SALEM DISTRICT.

Email: geodhana@yahoo.co.in

CELL : 98946-28970 & 73733-74702.

02 MAY 2018

6.3	Proposed bench height & Width	:	Bench height = 7mts. Bench width = 5mts
6.4	Details of Overburden / Mineral Production proposed for Five year	:	**Top Soil/ Overburden production details follows:** The Thickness of topsoil noticed in this area is 1.0m and the total volume of topsoil will be 13560m³.

Year wise Reserves Calculations :

Rough stone production details as follows:

The average proposed rate of production of **Rough Stone** is about **492310m³** for 5 years.

The average proposed rate of production of **Rough Stone** is about **98462m³** per year. At the rate of 100% recovery upto a 85m depth (1m Top soil + 84m Rough Stone). Proposed Production of five Years.

YEARWISE RESERVES

Section	Year	Bench	Length in (m)	Width in (m)	Depth in (m)	Volume in (Cu.m.)	Recoverable Reserve in (Cu.m.) (100%)	Topsoil in (Cu.m.)
XY-AB	I-YEAR	I	120	113	1			13560
		II	76	70	7	37240	37240	
		III	112	90	7	70560	70560	
	II-YEAR	IV	115	105	7	84525	84525	
	III-YEAR	V	105	103	7	75705	75705	
		VI	95	93	7	61845	61845	
	IV-YEAR	VII	85	83	7	49385	49385	
		VIII	75	73	7	38325	38325	
	V-YEAR	IX	65	63	7	28665	28665	
		X	55	53	7	20405	20405	
		XI	45	43	7	13545	13545	
		XII	35	33	7	8085	8085	
		XIII	25	23	7	4025	4025	
Total=						**492310**	**492310**	**13560**

6.5	a.	Mining	:	Drilling of shot holes will be carried out using compressor and jack hammer. Depth of holes shall be 1 to 2m bench height and spacing shall be 0.75m and burden shall be 0.60m from the preface. Details of drilling equipments are given below.

Type	Nos	Dia of hole	Size / Capacity	Make	Motive power	H.P.
Jack Hammer	6	25.5 mm	Hand held	Atlas copco 2Nos	Diesel	60

Annexure - X

-189-

THIRU C.KATHIRAVAN, I.A.S.,
CHAIRMAN/
DISTRICT COLLECTOR.

Krishnagiri District
Environment Impact
Assessment Authority,
Room No.30,
Collectorate,
Krishnagiri.

ENVIRONMENTAL CLEARANCE

Lr.No.03/DEIAA-KGI/EC No.30/2018 dated: .08.2018

To

Thiru.V.RAJESH
S/o.Venkatraman,
No.3/245, Azath Nagar,
Venkatapuram,
Krishnagiri Taluk,
Krishnagiri District.

Sir,

Sub: DEIAA - Application for Environment Clearance for the Proposed quarrying and transportation of 492310 cbm of Rough Stone generated from rough stone quarry over an extent of 1.00.0 Hect. in Government land S.F.No.399/1(Part-B) of Kallukurukki village of Krishnagiri Taluk Krishnagiri District preferred by Thiru.V.RAJESH, S/o.Venkatraman, No.3/245, Azath Nagar, Venkatapuram, Krishnagiri Taluk, Krishnagiri District - Issue of Environmental Clearance - Reg.

Ref:
1. Thiru.V.RAJESH Application for Environment Clearance dated 23.05.2018
2. Minutes of the DEAC meeting conducted on 25.08.2018
3. Minutes of the DEIAA meeting held on 27.08.2018

-o0o-

Details of Minor mineral Activity:-

This has reference to your application first cited. The proposal is for obtaining Environmental Clearance for mining / quarrying of minor mineral rough stone based on the particulars furnished in your application as shown below:

1.	Name of Project Proponent and address	Thiru.V.RAJESH S/o.Venkatraman , No.3/245, Azath Nagar, Venkatapuram, Krishnagiri Taluk, Krishnagiri District

2.	Location of the Proposed Activity		
	Survey Number and Extent		399/1(part-B) Extent:1.00.0 hect
	Latitude and Longitude		12° 33 51.96” N to 12° 33 56.27” N 78° 13’ 03.37” E to 78° 13’ 07.88” E
	Topo Sheet No.		57 L /02
	Village		Kallukurukki
	Taluk		Krishnagiri
	District		Krishnagiri District
3.	Proposed Activity		
	i.	Minor mineral	Rough Stone
	ii.	Mining Lease Area	1.00.0 Hect
	iii.	Approved quantity	492310 cbm of Rough Stone
	iv.	Depth of Mining	85 mts(including topsoil and burden) from a period of 5 years. After reaching 35 mts Bgl depth, further quarry should be carried out, after obtaining NOC from PWD Ground water division
	v.	Type of mining	semi mechanized open cast shallow mining method
	vi.	Category (B1/B2)	B2
	vii.	Precise Area Communication	The District Collector Roc.No.164/2018/Mines dated:09.03.2018
	viii.	Mining Plan approval	Mining Plan approved by the Deputy Director of Geology of Mining Krishnagiri Lr.No.164/2018/Mines dated: 02.05.2018
	ix.	Mining lease period	10 years Environment Clearance for 5 years
4.	Whether Project area attracts any general conditions specified in the EIA notification, 2006 as amended:-		Not attracted Affidavit furnished
5.	Man Power requirement per day		18 Employees
6.	Utilities		
	i.	Source of Water	a. For Drinking and Domestic purpose water will be purchased from approved water vendors. b. For dust suppression and green belt development

	ii) Water Sprinkling arrangement shall be maintained as proposed. iii) Environment Management plan should be submitted before the grant of permission.

Conditions to be Compiled before / during commencing operations:-

(1) The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that

i) The project has been accorded Environmental Clearance.

ii) Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.

iii) Environmental Clearance may also be seen on the website of the State Level Environment Impact Assessment Authority.

iv) The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the DEIAA.

(2). The applicant has to obtain land use classification as industrial use before issue/renewal of mining lease.

(3). NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.

(4). The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.

(5). A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.

(6). Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.

(7). The proponent shall ensure that First Aid Box is available at site.

(8). The excavation activity shall not alter the natural drainage pattern of the area.

(9). The excavated pit shall be restored by the project proponent for useful purposes.

(10). The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.

				water from the existing bore hole situated near by the quarry area will be used.
	ii.	Quantity of Water Requirement in KLD:		
		a.	Domestic & Drinking	2.5 kilo litre
		b.	Industrial	
		c.	Green Belt & Dust Suppression	1.600 kilo litre
	iii.	Power requirement		
		a.	Domestic purpose	TNEB
		b.	Industrial purpose	Fuels is used for operating machineries and vehicles during the quarrying process and transportation and the fuel required for the entire project life is 396108 Lts. of HSD.
7.			Cost	
	i.	Project Cost		Rs.57,60,000/-
	ii.	EMP Cost		Rs.3,70,000/-
8.	Public Consultation:-			Not required as per O.M. dated 24.12.2013 of MoEF, GOI
9.	Date of Appraisal by DEAC: Agenda No.			Agenda No.48 of 3rd meeting of DEAC conducted on 25.08.2018
10.	Date of review / discussion by DEIAA and the Remarks:- The proposal was placed before the DEIAA in its 3rd meeting on 27.08.2018 as agenda No.48 and the authority after careful consideration, decided to grant Environmental Clearance to the said project of quarrying of rough stone subject to terms and conditions stipulated under the provisions of Environment Impact Assessment Notification, 2006 as amended.			
11.	Validity: This Environmental Clearance is granted to quarry of Rough Stone for the production quantity of 492310 Cbm of rough stone for the period of five years from the date of execution of the quarrying lease period.			
12.	NBWL Clearance: The proposal area is situated 27.22 kms away from The Cauvery north Wild Life Sanctuary and it does not Attract NBWL clearance.			
13	Special Condition: i) Ground Water Quality test should be conducted periodically.			

(iii). Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust.

(23). The following measures are to be implemented to reduce Noise Pollution

(i). Proper and regular maintenance of vehicles and other equipment.

(ii). Limiting time exposure of workers to excessive noise.

(iii). The workers employed shall be provided with protection equipment and earmuffs etc.

(iv). Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.

(24). Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, GoI to control noise to the prescribed levels.

(25). Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with **Assistant Director, Ground Water Division, PWD, Dharmapuri**.

(26) **Rain water harvesting to collect and utilize the entire water falling in land area should be provided by construction of a storage tank with a capacity of 5,00,000 liters and the rain water harvested in the entire quarry area should be stored in it and used for the quarry purpose like dust prevention, wet drilling, providing water for green belt etc.**

(27). Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

(28). Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.

(29). The following measures are to be adopted to control erosion of dumps:-

(i). Retention/ toe walls shall be provided at the foot of the dumps.

(ii). Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.

(30). Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCB.

(31). Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

(11). The quarrying operation shall be restricted between 7 AM and 5 PM.

(12). The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.

(13). A minimum distance of 15 mts. From any civil structure shall be kept from the periphery of any excavation area.

(14). Depth of quarrying shall be 2m above the ground water table /approved depth of mining whichever is lesser to be considered as a safe guard against Environmental Contamination and over exploitation of resources.

(15). The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.

(16). Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.

(17). Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.

(18). The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.

(19). Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.

(20). A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.

(21). The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, GoI on 16.11.2009. **(GLC = Ground Level Concentration), (NAAQ = Noise and Ambient Air Quality)**

(22). The following measures are to be implemented to reduce Air Pollution during transportation of mineral.

(i) Safety during transportation of stones / Minerals to be ensured.

(ii). Roads shall be graded to mitigate the dust emission.

(32). Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season. **Photographs of the silt trap should be furnished before commencing quarry operation.**

(33). The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, **that the ground water is getting depleted due to the quarrying activity, necessary corrective measures shall be carried out. The Assistant Director Ground water Division, PWD Dharmapuri shall monitor.**

(34). No tree-felling shall be done in the leased area, except only with the permission from competent Authority.

(35). To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution **and it should be monitored by the District Environmental Engineer, TNPCB, Hosur on yearly basis.**

(36). It shall be ensured that the total extent of nearby quarries (existing, abandoned and proposed) located within 500 meter radius from the periphery of this quarry is not exceeding 25 hectares within the mining lease period of this application.

(37). It shall be ensured that there is no habitation is located within 500 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 500m radius from the periphery of the quarry site

(38). Ground water quality monitoring should be conducted once in 3 Months.

(39). Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.

(40). Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF, GOI **once in three months.**

(41). Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF, GOI **periodically once in six months.**

(42). Bunds should be provided at the boundary of the project site **and it should be properly maintained.**

(43). The project proponent shall undertake plantation/ afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place.

(44). At least 10 Neem trees should be planted around the boundary of the quarry site.

(45). Floor of excavated pit to be leveled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.

(46). The Project Proponent shall ensure a minimum of 2.5 of the annual turnover will be utilized for the CSR Activity.

(47). The Project Proponent shall provide solar lighting system to the nearby villages.

(48). The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.

(49). Rainwater shall be pumped out Via Settling Tank only

(50). Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.

(51). As per MoEF & CC, GoI, Office Memorandum dated 30.03.2015, prior clearance from Forestry &Wild Life angle including clearance from obtaining committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site is located within 10KM from National Park and Sanctuaries.

(52). The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.

(53) Safety equipments to be provided to all the employees.

(54) Safety distance of 50 m has to be provided in case of railway, reservoir, canal/odai

(55) The Assistant / Deputy Director Department of Geology and Mining shall ensure that the proponent has engaged the blaster with valid Blasting license

certificate obtained from the competent authority before execution of mining lease.

(56) The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.

(57) The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.

(58) The proponent shall furnish the data obtained from the Public Works Department regarding the details of ground water table in the quarry site.

(59) The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh case before execution of mining lease.

(60) The proponent has to display the name board at the quarry site showing the details of proponent, leased period, extent etc., with respect to the existing activity before execution of mining.

(61) Heavy earth machinery equipments if utilized, after getting approval from the competent authority.

(62) The environmental norms shall be monitored by the District Environmental Engineer, Tamil Nadu Pollution Control Board, Hosur .

(63) The Assistant Director Public Works Department, Ground Water Division Dharmapuri shall monitor whether the quarrying activity is carried out above the ground water level on yearly basis.

(64) NOC for sanitary certificate shall be obtained from the Deputy Director of Health Services, Krishnagiri.

(65) **Yearly** medical examination of the quarry workers should be carried out by a registered medical practitioner and the report should be filed in the quarry office in a separate file and copy should be sent to the Deputy Director, Health Services, Krishnagiri.

(66) **Closed circuit camera should be erected at the quarry site and the passage of vehicles in and out of the quarry should be recorded and the footage of the recordings of the camera should be maintained and should be produced before the enforcing officials when ever called for.**

(67) Vehicles used for transportation of quarried materials should be fitted with GPS and monitored.

(68)Pit Mouth register should be maintained in online

(69) Auditor report on the annual turnover amount should be submitted to the District Collector within one month from the end of the financial year.

(70) 02.5% of the turn over amount should be utilized for the CSR activity after consultation with the District Collector.

B. General Conditions:

(1) EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.

(2) The Proponent shall obtain the Consent for Establishment from the TNPC Board before commencing the activity.

(3) No change in mining technology and scope of working should be made without prior approval of the DEIAA, Tamil Nadu.

(4) No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.

(5) Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.

(6) Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.

(7) A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.

(8) Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.

(9) Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying them mineral shall not be overloaded.

(10) Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.

(11) All Personnel shall be provided with protective respiratory devices including safety shoes, Masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects.

Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

(12) Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.

(13) Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.

(14) The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.

(15) The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its regional office located at Chennai.

(16) The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.

(17) This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance

(18) The DEIAA, Krishnagiri may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.

(19) The DEIAA, Krishnagiri may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this DEIAA.TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.

(20) Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

(21) The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR

Act 1957, National Commission for protection of Child Right Rules,2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.

(22) The Applicant must provide dust arresting mesh to prevent dust control.

(23) Adequate Green belt area shall be developed as proposed.

(24) The Periodical analysis of Air, dust vibration and ground water quality to be done while mining

(25) All other conditions stipulated by other Statutory/ Government authorities shall be complied.

(26) Any appeal against this environmental Clearance shall lie with the Hon'ble National Green Tribunal, if preferred within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act 2010

CHAIRMAN DEIAA-KGI/
DISTRTICT COLLECTOR,
KRISHNAGIRI.

Copy to

1. The Secretary, Ministry of Mines, Government of India , Shastri Bhawan, New Delhi
2. The Principal Secretary, Environment and Forest Department, Government of Tamil Nadu, Tamil Nadu.
3. The Principal Secretary to Government, Industries Department, Government of Tamil Nadu, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai-34.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex East Arjun Nagar, New Delhi 110 032.
6. The Member Secretary, State Level Environmental Impact Assessment Authority Tamil Nadu Panagal Building Saidapet, Chennai
7. The Chairman Tamil Nadu Pollution Control Board, 76.Mount Salai (Guindy, Chennai-32)
8. The Commissioner of Geology and Mining, Guindy, Chennai-32
9. E1 Division, Ministry of Environment and Forests Paryavaran Bhawan, New Delhi.
10. File No.01/ DEIAA/KGI/2018.